

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:AT HYD

ORIGINAL APPLICATION NO. 599 of 1997

Date of order:9th May, 1997

Between :-

M. SIVANANDAIAH

..Applicant

A N D

1. The Superintendent of Post Offices, Guntakal division, Guntakal - 515801.
2. The Superintendent of Post Offices, Hindupur Division, Hindupur - 515201.
3. The Post Master General, A.P. Southern Region, Kurnool - 5.

..Respondents

COUNSEL FOR THE APPLICANT : MR.KRISHNA DEVAN

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, Addl CGSC

CORAM :

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

O R D E R

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Krishna Devan, learned counsel for the applicant and Mr.N.R.Devaraj for Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The applicant had worked as Short Duty Postal Assistant in the Post Offices at Ryadurg, Kanekal and Guntakal Head Post Office in Guntakal Division from 30.1.84 to 17.6.88. He was absorbed as a regular Postal Assistant from 14.6.88 onwards.
3. This OA is filed praying for a direction to pay him the productivity linked bonus at the rates applicable to the regular Postal Assistants between the period from 30.1.84 to 7.6.88 as was granted to the applicant in OA 458/94.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

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O.A.No.930/97
- - - - -

Date: 25-7-1997.
- - - - -

Between:

T.Nageswara Rao. .. Applicant.
and

1. The Supdt. of Post Offices,
Warangal Division.
2. The Postmaster General,
Northern Region, A.P., Hyderabad. Respondents.

Counsel for the applicant: Sri Krishna Devan for the applicant.

Counsel for the respondents: Sri V.Bhimanna for the respondents.

JUDGMENT.

(by Hon'ble Sri H. Rajendra Prasad, Member (A). *✓/A*)

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Heard Mr. Krishna Devan for the applicant and
Sri V.Bhimanna for the respondents.

The issues raised and reliefs claimed in this
O.A., have already been examined in several cases in
terms of O.A.171/89 of Ernakulam Bench of the Tribunal.

The claim of the applicant shall therefore have
to be examined by the Respondents in terms of the judgment
dated 28-4-1994 in O.A.458/94 of this Bench. A copy
of the said judgment is annexed to these orders for
facility of reference.

The respondents are directed to take a suitable

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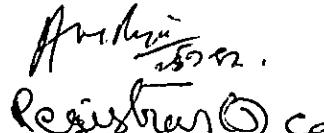
decision in this case and communicate the same to the applicant within 45 days from the date of receipt of copy of these orders.

Thus the O.A., is disposed of at the admission stage.


H. RAJENDRA PRASAD,
MEMBER (A)

Date: 25-7-1997.

Dictated in open Court.


Deputy Registrar (C)

sss.

Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

In this application the relief claimed by the applicant is for declaration that she is entitled to Productivity Link Bonus (P.L.Bonus) at the rate~~s~~ applicable to the regular Postal assistants from 8.9.84 to 2.3.90 and to direct the respondents to pay the same to her.

2. The applicant was selected for appointment as Postal Assistant but was initially offered appointment as Reserve Trained Pool Postal Assistant (RTPA). She worked in that assignment from 8.9.84 to 2.3.90 after having undergone the required job orientation training. On 3.3.90 she was given regular postal appointment. The applicant claims that she having worked for more~~than~~ 240 days in each year during the period of 1984 to 1990 she is entitled to P.L. Bonus at the rate as is applicable to regular Postal Assistants.

3. Heard learned counsel for both the parties. Mr. Krishna Devan, learned counsel for the applicant has drawn our attention to a judgement of the Ernakulam Bench of the Tribunal in a similar matter. In that case it was held that RTP Postal Assistants who put in 240 days of service in each year ending 31st March would be entitled to P.L. Bonus. It was further held that the amount of P.L. Bonus would be based on their ~~average~~ ^{average} ~~every~~ monthly emoluments ~~determined~~ ^{account} ~~terminated~~ by dividing the total emoluments for each year of ~~the~~ ^{account} ~~eligibility~~ by 12 and subject to other conditions.

the scheme prescribed from time to time.

4. As the applicant herein is similarly situated as the applicants in the case (OA.171/89) decided by the Ernakulam Bench of the Tribunal we see no reason why the applicant should not be given similar benefit.

5. Consequently we allow this OA at the admission stage itself with a direction to the respondents to grant to the applicant the same benefits as granted by the Ernakulam Bench of the Tribunal ~~for~~ the afore-stated case. The respondents shall comply with this order within a period of 3 months from the date of communication of this order. No order as to costs.

CLASSIFIED TO BE TRUE COPY
Date..... 27/5/84
Court Officer
Central Administrative Tribunal
Hyd.
Hyderabad

Copy to:-

1. The Superintendent of Post Offices, Anantapur Division, Anantapur.
2. The Superintendent of Post Offices, Hindupur Division, Hindupur.
3. The Post Master General, A.P.Southern Region, Kurnool-5.
4. The Director General, Department of Posts, New Delhi.
5. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
6. One copy to Sri. K. Bhaskara Rao, addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

O.A.930/97.

To

1. The Superintendent of Post Offices,
Warangal Division.
2. The Postmaster General,
Northern Region, A.P.Hyderabad.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.V.Bhimanna, Addl.CGSC. CAT.Hyd.
5. One copy to MHRP.M.(A) CAT.Hyd.
6. One copy to D.R(A) CAT.Hyd.
7. One spare copy.

pvm

8/8/97
COURT

IN

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 25-7-1997

~~ORDER/JUDGMENT~~

M.A./R.A./C.A.No.

in

O.A.No. 930/97.

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

a/w

